

DIVISION BENCH

O-128

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/1145(KB)2018
COMP.APPL/25(KB)2021
COMP.APPL/26(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th August, 2021,
10:30 A.M.**

Name of the Company	UNION OF INDIA THROUGH SFIO Vs. SARADHA TOURS & TRAVELLS PRIVATE LIMITED		
Under Section	Section 271-272 of the company act 2013 - Govt body		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearances (via video conference)

Mr. Moti Sagar Tiwari, Advocate] For SFIO
Mr. Sailendra Kumar Tiwari, Advocate]

ORDER

Ld. Counsel for SFIO present.

Comp.Appl//24(KB)2021, Comp.Appl/23(KB)2021, M.A. /1570(KB) 2019, and COMP.APPL/29(KB)2021: The applicants are hereby directed to serve copies of the application on the respondents in each of the application who shall have three weeks thereafter to file a reply. Copies of the reply shall be served on the counsel on record of the applicant who shall have three weeks thereafter to file a rejoinder in the matter.

List this matter for hearing on **21/10/2021**.

Harish Chander Suri
Member (Technical)

Rajasekhar V.K.
Member (Judicial)

vc